

¹[THE FIRST SCHEDULE]

[See section 3 (1)]

Serial no.	Short title of the Act	Section	Extent of modifications
1	The Uttar Pradesh Imposition of Ceiling on Land Holdings Act, 1960.	Section 1 Section 5	Sub-section (3) shall be omitted. In sub-section (1), for the words “on and from the commencement of the Uttar Pradesh Imposition of Ceiling on Land Holdings (Amendment) Act, 1972”, the words and figures, “on and from the commencement of the Uttar Pradesh Laws (Extension to Territories Transferred from Bihar) Act, 1976” shall be substituted.
2	The Uttar Pradesh Consolidation of Holdings Act, 1953.	Section 1	Sub-section (3) shall be omitted.
3	The Land Acquisition (U. P. Amendment) Act, 1954.	Section 1 Section 3	Sub-section (2) shall be omitted. Shall be omitted.
4	The United Provinces Acquisition of Property (Flood Relief) Act, 1948.	Section 1	Sub-sections (2) and (3) shall be omitted.
5	The Uttar Pradesh Flood Emergency Powers (Evacuation and Requisition) Act, 1951.	Section 1	Sub-section (3) shall be omitted.
6	The U. P. Government Estates Thekedari Abolition Act, 1958 as repealed and re-enacted with modification by the Uttar Pradesh Government Estates Thekedari Abolition (Re-enactment and Validation) Act, 1970).	Section 1	Sub-sections (2) and (3) shall be omitted.

[1. Re-numbered by sec. 26 of U. P. Act No. 20 of 1982.](#)

Serial no.	Short title of the Act	Section	Extent of modifications
7	The Uttar Pradesh House Sites (Flood Affected Areas) (Temporary Powers) Act, 1957.	Section 1	Sub-section (3) shall be omitted.
8	The Uttar Pradesh Bhoodan Yagna Act, 1952.	Section 1	Sub-section (3) shall be omitted.
9	The U. P. Panchayat Raj Act, 1947.	Section 1	For sub-section (3) the following sub-section shall be substituted, namely:— “(3) In relation to the transferred territories as defined in the Uttar Pradesh Laws (Extension to Territories Transferred from Bihar) Act, 1976, it shall apply subject to such modifications as the State Government may by notification specify.”
10	The Uttar Pradesh Vrihat Jot-Kar Adhiniyam, 1963.	Section 1	Sub-section (2) shall be omitted.
		Section 5	The following Explanation shall be inserted, namely :— “Explanation : In relation to the transferred territories as defined in the Uttar Pradesh Laws (extension to Territories Transferred from Bihar) Act, 1976, hereditary rates” means rates of rent prevailing before the application of this Act to the said territories ascertained in such manner as may be prescribed.”
		Section 7	In sub-section (1), the following proviso thereto shall be inserted, namely :— “Provided that in relation to the agricultural year ending on June 30, 1976 the reference to the prescribed date shall be construed as a reference to the date of expiration of a period of two

Serial no.	Short title of the Act	Section	Extent of modifications
11	The United Provinces Land Revenue Act, 1901 as amended by section 339 of (read with List II of Schedule III to) the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950.	Section 1	commencement of the Uttar Pradesh Laws (Extension to Territories Transferred from Bihar) Act, 1976.” Sub-section (3) shall be omitted.

¹[THE SECOND SCHEDULE]

(See section 3-A)

Names of the Scheduled villages

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| 1. Bhikhanpura or Bhikharipura | 16. Naubarar of 1973 appg. to Belsipah |
| 2. Shahpur Dighwara | 17. Naubarar I appg. to Sarwanpur |
| 3. Arazi Mafi Anjorpur | 18. Naubarar I appg. to Palia |
| 4. Sheopur Gangabrar | 19. Sobhapur |
| 5. Bijaura Gangabrar | 20. Pandari |
| 6. Sital Patti Gangabrar | 21. Paikauli |
| 7. Chaturbhujtari Gangabrar | 22. Asmanpur |
| 8. Govindpur Gangabrar | 23. Govindpur |
| 9. Dangrabad | 24. Chaturbhujpur |
| 10. Bulapur | 25. Alakh Diara |
| 11. Hardeo Chhapra | 26. Pokhara |
| 12. Harsewak Chhapra | 27. Tolo Bare Babu |
| 13. Chaubechhapra | 28. Tulapur II Portion |
| 14. Kaulapat Chhapra urf Dubechhapra | 29. Durjanpur |
| 15. Naubarar I appg. to Belsipah | 30. Udhopur. |

[1. Ins. by sec. 26 of U. P Act No. 20 of 1982.](#)

